

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 58 of 2012

(Arising out of Order-in-Original No. CCE/BBSR-II/S.Tax/No.10/Commissioner/2011 dated 31.10.2011 passed by Commissioner of Central Excise, Customs & S. Tax, BBSR-II.

M/s Global Associates,
Hotel Karrow Building,
Post. Barbil, Dist.Keonjhar, Odisha.

..Appellant

VERSUS

Commissioner of Central Excise, Customs & S. Tax, BBSR-II.
C. R. Building, Rakaswa Vihar,
Bhubaneswar-751007. Odisha.

...Respondent

..
APPERANCE :
Shri C. R. Das, Advocate for the Appellant
Shri T. K. Mondal, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75281/2021

DATE OF HEARING : 10.06.2021
DATE OF DECISION : 10.06.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Global Associates, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

T.K.